

ITEM NO.15

REGISTRAR COURT. 2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. S.P.S. LALER

Petition(s) for Special Leave to Appeal (C) No(s). 4228/2019

THE STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

MUKHTIAR SINGH & ORS.

Respondent(s)

Date : 29-04-2022 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR
Mr. Samar Vijay Singh, Adv.
Mr. Vipin Singh Bansal, Adv.

For Respondent(s)

Mr. Vedant Singh, AOR
Mr. Abhinav Agnihotri, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Counter affidavit has already been filed on behalf of respondent nos. 1 to 3, 5 to 7.

IA for substitution has been filed in respect of deceased respondent no. 4. Same is defective. Four weeks time, is granted to learned counsel for petitioner to cure the defects.

List again on 29.07.2022.

S.P.S. LALER
Registrar

pm